

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 799**

TO BE ANSWERED ON THE 07TH FEBRUARY, 2023/ MAGHA 18, 1944 (SAKA)

FRAUDS BY CYBER CRIMINALS

†799. DR. BHARATIBEN DHIRUBHAI SHIYAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether large scale frauds are being committed by cyber criminals through fake sites such as online shopping and applying for Government documents etc. in the country;

(b) if so, the number of cases of frauds through fake sites that have been reported in the country during the last three years;

(c) the details of the action taken in said cases, State-wise;

(d) whether the Government proposes to set up any monitoring mechanism for fake sites; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (e): With enhanced use of cyber space, number of cyber crimes including cyber fraud is also increasing. The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India". The latest published report is for the year 2021. NCRB does not maintain specific data relating to cases of frauds through fake websites.

'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. States/UTs are primarily responsible for deployment of adequate infrastructure facilities, state-of-art technology gadgets, manpower and training of police personnel to combat the cyber crime menace. The Central Government supplements the initiatives of the State Governments through advisories and schemes for the capacity building of their Law Enforcement Agencies (LEAs).

To strengthen the mechanism to deal with cyber crimes including cyber fraud in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/training of law enforcement personnel/ prosecutors/judicial officers, improving cyber forensic facilities, etc. The Government has established the 'Indian Cyber Crime Coordination Centre' (I4C) to provide a framework and eco-system for LEAs to deal with cyber crimes in a comprehensive and coordinated manner.

The Government has launched the 'National Cyber Crime Reporting Portal' (www.cybercrime.gov.in) to enable the public to report all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency for further handling as per the provisions of law. The 'Citizen Financial Cyber

Fraud Reporting and Management System' has been launched for immediate reporting of financial frauds and to stop siphoning off fund by the fraudsters. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints. So far, financial fraud transactions amounting to more than Rs. 235 Crore have been saved.
